

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 827/2017 in
O.A. No. 1928/2017

New Delhi, this the 1st day of February, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Ramesh Rai (MES No. 370081)
Aged about 58 years,
S/o Late Sh. Ram Chander Rai
R/o C-106, Rani Enclave,
Bhagya Vihar, Delhi-81.
Presently working as Caneweaver
as Group 'C' Post.

.. Petitioner

(By Advocate: Shri T.D.Yadav)

Versus

1. Shri Sanjay Mitra,
Secretary
Ministry of Defence
South Block, New Delhi-110011.
2. Lt. General Suresh Sharma,
Engineer-in-Chief/Branch
(E/C-3) Kashmir House
DHQ PO-Rajaji Marg,
New Delhi.
3. Shri Ritnesh Kumar,
HQ Chief Engineer,
Delhi Zone,
Military Engineer Services,
Delhi Cantt-10.
4. Shri Avnish Sharma,
HQ Chief Engineer
Western Command
Chandimandir, Chandigarh.

5. Shri Jitender Ahlawat,
Garrison Engineer (West)
Delhi Cantt.-15. .. Respondents

(By Advocate Shri Hanu Bhaskar)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

Heard both the sides.

2. O.A. No.1928/2017 filed by the applicant was disposed of on 31.05.2017 by this Tribunal as under:

“5. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation of the applicant (Annexure A-4 dated 16.07.2016) and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.”

3. Alleging non-implementation of the aforesaid order, the applicant preferred the instant CP No.827/2017.

4. The respondents through their compliance report, while drawing our attention to Annexure-1 which is a speaking order dated 11.01.2018, submits that they have fully complied with the orders of this Tribunal and, accordingly, prays for dismissal of the CP.

5. In the circumstances and in view of substantial compliance of the orders of this Tribunal, the CP is closed and notices are

discharged. However, the petitioner is at liberty to question the orders now passed by the respondents, if he is still aggrieved, in accordance with law. No costs.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

/Jyoti /